

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Ins) No. 1357 of 2019

IN THE MATTER OF:

Indian Bank

....Appellant

Vs.

Arun Kumar Goel & Anr.

....Respondents

Present:

For Appellant: Present but appearance not marked

**For Respondents: Mr. Viren Sharma and Mr. A. Anand, Advocates
for R-2.**

ORDER

03.03.2020: There is no representation on the side of the 1st Respondent at the time of calling the matter at 11.25 A.M.

The Learned Counsel appears on behalf of Respondent No. 2. It is represented that new Resolution Professional has taken over on 19.02.2020, as per order of the Adjudicating Authority (National Company Law Tribunal), New Delhi, Bench No. 6. Hence, for filing of Status Report of Respondent No. 2 as per earlier directions issued on 31.01.2020, at request, the matter is adjourned to **30th March, 2020** under the caption 'For Admission (After Notice)'.

[Justice Venugopal M.]
Member (Judicial)

[V. P. Singh]
Member (Technical)

[Alok Srivastava]
Member (Technical)

sa/nn